



**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL WESTERN ZONE BENCH, PUNE  
MEMORANDUM OF APPLICATION  
Original Application No.25 of 2025**

In the matter of

Vanshakti and Anr

....Applicants

Vs

City and Industrial Development Corporation of Maharashtra.....  
(CIDCO) & Ors

...Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF MPCB (RESPONDENT NO 4 & 5)**

I, Prashant Bhosle, Age 55, serving as Sub-Regional officer- Raigad having my office at Maharashtra Pollution Control Board, Raigad Bhavan, 6th floor, Sector - 11, C.B.D Belapur, Navi Mumbai- 400 614 on behalf of Respondent No. 4 & 5 abovenamed, do hereby solemnly confirm and state as under:-

1. I have read the contents of the Original Application and annexures thereto. I have also perused the relevant records pertaining to the said matter. I am competent to depose and file the affidavit in reply on behalf of Respondent No. 4 & 5 ("Respondent MPCB") for purpose of submitting facts and records of the matter.
2. I say and submit that allegations and contention made in para No 1 to 23 do not pertain to the against the deponent i.e, MPCB.
3. I say and submit that the Plot in question i.e survey No 24/1/2/3/4 at Village Nanoshi, Tal Panvel, Dist-Raigad have been owned jointly by Respondent No 6 to 9 wherein the said lands, which has been notified as a "Limited Development Zone"





under the sanctioned Development Plan of the Navi Mumbai Airport Influence Notified Area ("Naina DCPR").

4. I say and submit that Karnala Bird Sanctuary has been declared as Eco Sensitive Zone (declared as such vide notification No SO230(E) dated January 22,2016 which prohibited excavation of the top soil. A copy of said notification dated 22/1/2016 is enclosed and marked as **Annexure I**.
5. It is submitted that the Board has not granted any permission for excavation or any other activities to Respondent No 6 to 9. The sanctioned development Plan of the Navi Mumbai Airport Influence Notified Area (NAINA DCPR) does not fall under the purview of the Board. The issue of illegal excavation of topsoil and illegal flattening /levelling of the hill in complete contravention to the DP falls under the purview of other Respondents or District Collector/Revenue Department.
6. I say and submit that the Project Proponent has not applied for any permission from MPCB for the work on the survey No 24/1/2/3/4 at Village Nanoshi, Tal- Panvel, Dist- Raigad.
7. I say that all prayers are sought against other Respondents and therefore in view of the above, the Application may be dealt with accordingly.

Solemnly affirmed as on 4<sup>th</sup> day April 2025.

For and on behalf of MPCB

  
(Prashant Bhosale)  
Sub Regional Officer-Raigad-1.



18	18°53'20"	73°05'01"	रनसाई
19	18°54'30"	73°05'35"	रनसाई
20	18°55'01"	73°04'15"	पोई
21	18°54'01"	73°04'00"	पोई
22	18°54'50"	73°03'59"	पोई
23	18°55'00"	73°03'00"	दिघादे
24	18°56'30"	73°03'01"	मनगर

## उपाबंध IV

पारिस्थितिक संवेदी जोन मानीटरी समिति - की गई कार्रवाई की रिपोर्ट का रूप विधान

1. बैठकों की संख्या और तिथि ।
2. बैठकों का कार्यवृत्त : कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें । बैठक के कार्यवृत्त को एक पृथक अनुबंध में उपाबद्ध करें ।
3. आंचलिक महायोजना की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन महायोजना ।
4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए ब्यौहार किए गए मामलों का सारांश ।
5. ईआईए अधिसूचना, 2006 के अधीन आने वाली गतिविधियों की संविक्षा के मामलों का सारांश । ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं ।
6. ईआईए अधिसूचना, 2006 के अधीन न आने वाली गतिविधियों की संविक्षा के मामलों का सारांश । ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं ।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश ।
8. कोई अन्य महत्वपूर्ण विषय ।

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

## NOTIFICATION

New Delhi, the 22nd January, 2016

**S.O. 230(E).**—WHEREAS, a draft notification, declaring Eco-sensitive Zone around Karnala Wildlife Sanctuary in Maharashtra, was published in the Gazette of India, Extraordinary, vide notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 1658(E), dated the 17<sup>th</sup> June 2015, inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

AND WHEREAS, copies of the Gazette containing the said notification were made available to the public on the 17<sup>th</sup> June 2015;

AND WHEREAS, objections and suggestions received from all persons and stakeholders in response to the draft notification have been duly considered by the Central Government;

AND WHEREAS, the Central Government considers that Karnala Bird Sanctuary is situated between 73° 5' to 73°9' E Longitudes and 18°51'30" to 18°54' N Latitudes in Raigad District of Maharashtra State and extends over an area of 12.10 square kilometers;



AND WHEREAS, the sanctuary harbors rich variety of woodland birds including rare bird species and has about 147 resident bird species and 37 migrant bird species including Ashy Minivet and Heart Spotted Woodpecker;

AND WHEREAS, it is necessary to conserve and protect the area the extent and boundaries of which is specified in paragraph 1 of this notification around the protected area of Karnala Wildlife Sanctuary as Eco-sensitive Zone from ecological and environmental point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

NOW THEREFORE, in exercise of the powers conferred by sub-section (1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies the area to an extent varying from zero to 8 kilometers from the boundary of Karnala Wildlife Sanctuary in the State of Maharashtra as the Karnala Wildlife Sanctuary Eco-sensitive Zone (hereinafter referred to as the Eco-sensitive Zone) details of which are as under, namely:-

**1. Extent and boundaries of Eco-sensitive Zone.-** (1) The Eco-sensitive Zone is spread over an area of around 31.7 square kilometre with an extent varying from zero to 8 kilometers from the boundary of Karnala Wildlife Sanctuary and the boundary description of such zone is given in **Annexure I**.

(2) The Eco-sensitive Zone is spread across 18 villages in Uran and Panvel Talukas of Raigad District in Maharashtra.

(3) The list of the villages falling within Eco-sensitive Zone along with co-ordinates of prominent points is appended as **Annexure II**.

(4) The map of the Eco-sensitive Zone along with latitude and longitude is appended as **Annexure III**.

**2. Zonal Master Plan for the Eco-sensitive Zone.-** (1) The State Government shall, for the purpose of the Eco-sensitive Zone prepare, a Zonal Master Plan, within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification.

(2) The said Plan shall be approved by the competent authority in the State Government.

(3) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(4) The Zonal Master Plan shall be prepared in consultation with all concerned State Departments, namely:-

- (i) Environment,
- (ii) Forest,
- (iii) Urban Development,
- (iv) Tourism,
- (v) Municipal,
- (vi) Revenue,
- (vii) Agriculture
- (viii) Maharashtra State Pollution Control Board,
- (ix) Irrigation,
- (x) Public Works Department

for integrating environmental and ecological considerations into it.

(5) The Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(6) The Zonal Master plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(7) The Zonal Master Plan shall demarcate all the existing worshipping places, village and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies.

(8) The Zonal Master Plan shall regulate development in Eco-sensitive Zone as to ensure Eco-friendly development for livelihood security of local communities.





preserved and plan shall be drawn up for their protection and conservation, within six months from the date of publication of this notification and such plan shall form part of the Zonal Master Plan.

(5) **Man-made heritage sites.**- Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-sensitive Zone and plans for their conservation shall be prepared within six months from the date of publication of this notification and incorporated in the Zonal Master Plan.

(6) **Noise pollution.**- The Environment Department of the State Government or Maharashtra State Pollution Control Board shall draw up guidelines and regulations for the control of noise pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.

(7) **Air pollution.**- The Environment Department of the State Government or Maharashtra State Pollution Control Board shall draw up guidelines and regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.

(8) **Discharge of effluents.**- The discharge of treated effluents in Eco-sensitive Zone shall be in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and the rules made thereunder.

(9) **Solid wastes.** - Disposal of solid wastes shall be as under:-

(i) the solid waste disposal in Eco-sensitive Zone shall be carried out as per the provisions of the Municipal Solid Waste (Management and Handling) Rules, 2000 published by the Government of India in the erstwhile Ministry of Environment and Forests *vide* notification number S.O. 908 (E), dated the 25<sup>th</sup> September 2000 as amended from time to time;

(ii) the local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;

(iii) the biodegradable material shall be recycled preferably through composting or vermiculture;

(iv) The inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-sensitive Zone and no burning or incineration of solid wastes shall be permitted in the Eco-sensitive Zone.

(10) **Bio-medical waste.**- The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out as per the provisions of the Bio-Medical Waste (Management and Handling) Rules, 1998 published by the Government of India in the erstwhile Ministry of Environment and Forests *vide* notification number S.O. 630(E), dated the 20<sup>th</sup> July, 1998 as amended from time to time.

(11) **Vehicular traffic.** - The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master Plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

(12) **Industrial units.** -

(a) No establishment of new wood based industries within the proposed Eco-sensitive Zone shall be permitted except the existing wood based industries set up as per the law.

(b) No establishment of any new industry causing water, air, soil, noise pollution within the proposed Eco-sensitive Zone shall be permitted.

**4. List of activities prohibited or to be regulated within the Eco-sensitive Zone.**- All activities in the Eco sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and the rules made thereunder, and be regulated in the manner specified in the table below, namely:-

TABLE

S.No.	Activity	Remarks
(1)	(2)	(3)
<b>Prohibited Activities</b>		
1.	Commercial mining, stone quarrying and crushing units.	(a) New and existing mining (minor and major minerals), stone quarrying and crushing units shall be prohibited except for the domestic needs of <i>bona fide</i> local residents with reference to digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing for personal consumption.

		(b) The mining operations shall strictly be in accordance with the interim order of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and order of the Hon'ble Supreme Court dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.
2.	Setting up of saw mills.	No new or expansion of existing saw mills shall be permitted within the Eco-sensitive Zone.
3.	Setting up of industries causing water or air or soil or noise pollution.	No new or expansion of polluting industries in the Eco-sensitive Zone shall be permitted.
4.	Commercial use of firewood.	Prohibited (except as otherwise provided) as per applicable laws.
5.	Establishment of new major hydroelectric projects and irrigation projects.	Prohibited (except as otherwise provided) as per applicable laws.
6.	Use or production of any hazardous substances.	Prohibited (except as otherwise provided) as per applicable laws.
7.	Discharge of untreated effluents and solid waste in natural water bodies or land area.	Prohibited (except as otherwise provided) as per applicable laws.
8.	Undertaking activities related to tourism like over-flying the national park area by aircraft, hot-air balloons.	Prohibited (except as otherwise provided) as per applicable laws.
9.	New wood based industry.	Establishment of new wood based industry shall not be permitted within the limits of Eco-sensitive Zone: Provided the existing wood-based industry may continue as per law.
<b>Regulated Activities</b>		
10.	Establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the Protected Area except for accommodation for temporary occupation of tourists related to eco-friendly tourism activities. However, beyond one kilometer and upto the extent of the Eco-sensitive Zone, all new tourism activities or expansions of existing activities would be conformity with Tourism Master Plan and National Tiger Conservation Authority guidelines.
11.	Construction activities.	(a) No new commercial construction of any kind shall be permitted within one kilometer from the boundary of the Protected Area: Provided that local people shall be permitted to undertake construction in their land for residential use including the activities listed in subparagraph (1) of paragraph 3; (b) the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any; (c) beyond one kilometer up to the extent of Eco sensitive Zone, construction for bona fide local needs shall be permitted and other commercial construction activities shall be regulated as per Zonal Master Plan; (d) construction activity in the Eco- sensitive Zone shall be as per Zonal Master Plan.
12.	Felling of trees.	(a) There shall be no felling of trees on the forest or Government or revenue or private lands without prior permission of the competent authority in the State Government; (b) the felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder; (c) in case of reserve forests and protected forests, the working plan prescriptions shall be followed.
13.	Commercial water resources including ground water harvesting.	(a) The extraction of surface water and ground water shall be permitted only for <i>bona fide</i> agricultural use and domestic consumption of the occupier of the land; (b) extraction of surface water and ground water for industrial or



		commercial use including the amount that can be extracted, shall require prior written permission from the concerned regulatory authority; (c) no sale of surface water or ground water shall be permitted; (d) steps shall be taken to prevent contamination or pollution of water from any source including agriculture.
14.	Erection of electrical cables and telecommunication towers.	(i) laying of transmission lines and distribution lines above 33 Kv. (ii) Promote underground cabling.
15.	Fencing of existing premises of hotels and lodges.	Regulated under applicable laws.
16.	Widening and strengthening of existing roads.	Shall be done with proper Environment Impact Assessment and mitigation measures, as applicable.
17.	Movement of vehicular traffic at night.	Regulated for commercial purpose, under applicable laws.
18.	Introduction of exotic species.	Regulated for commercial purpose, under applicable laws.
19.	Protection of hill slopes and river banks.	Regulated for commercial purpose, under applicable laws.
20.	Discharge of treated effluents in natural water bodies or land area.	Recycling of treated effluents shall be encouraged and for disposal of sludge or solid wastes, the existing regulations shall be followed.
21.	Commercial sign boards and hoardings.	Regulated under applicable laws.
22.	Small scale industries not causing pollution.	Non-polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous goods from the Eco-sensitive Zone, and which do not cause any adverse impact on environment shall be permitted.
23.	Collection of Forest Produce or Non-Timber Forest Produce (NTFP).	Regulated under applicable laws.
24.	Air and vehicular pollution.	Regulated under applicable laws.
25.	Use of polythene bags by shopkeepers.	Regulated under applicable laws.
26.	Drastic change of agriculture systems.	Regulated under applicable laws.
<b>Permitted Activities</b>		
27.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	Permitted under applicable laws.
28.	Rain water harvesting.	Shall be actively promoted.
29.	Organic farming.	Shall be actively promoted.
30.	Adoption of green technology for all activities.	Shall be actively promoted.
31.	Cottage industries including village artisans, etc.	Shall be actively promoted.
32.	Use of renewable energy sources.	Bio gas, solar light etc to be promoted.

**5. Monitoring Committee:-** (1) The Central Government hereby constitutes a Monitoring Committee, for effective monitoring of the Eco-sensitive Zone, which shall comprise of the following namely:-

- |     |  |            |
|-----|--|------------|
| (a) | The Collector of Raigad District   | - Chairman |
| (b) | A representative of Zilla Parishad, Raigad   | - Member   |
| (c) | A representative of Department of Revenue, Government of Maharashtra   | - Member   |
| (d) | One representative of Non-Governmental Organisation working in the field of environment to be nominated by the Government of Maharashtra for a term of one year. | - Member   |
| (e) | One expert in the area of ecology and environment to be nominated by the Government of Maharashtra for a term of one year in each case                           | - Member   |



- |     |   |                    |
|-----|---|--------------------|
| (f) | The Regional Officer, Maharashtra State Pollution Control Board, Mumbai                                 | - Member           |
| (g) | The Senior Town Planner of Raigad   | - Member           |
| (h) | Representative of Special Planning Authority (SPA)- Navi Mumbai Airport Influence Notified Area (NAINA) | - Member           |
|     | Representative of Industry Department/Maharashtra Industrial Development Corporation (MIDC)             | - Member           |
| (i) | The Deputy Conservator of Forest - Alibag Division  | - Member-Secretary |

**Terms of Reference:**

- (1) The Monitoring Committee shall monitor the compliance of the provisions of this notification.
  - (2) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the table under paragraph 4 thereof, shall be scrutinized by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.
  - (3) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.
  - (4) The Member Secretary of the Monitoring Committee or the concerned Collector(s) or the concerned Park Deputy Conservator of Forests shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 against any person who contravenes the provisions of this notification.
  - (5) The Monitoring Committee may invite representatives or experts from concerned departments, representatives from Industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.
  - (6) The Monitoring Committee shall submit the annual action taken report of its activities as on 31<sup>st</sup> March of every year by 30<sup>th</sup> June of that year to the Chief Wildlife Warden of the State as per pro forma appended at **Annexure IV**.
  - (7) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.
6. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.
7. The provisions of this notification shall be subject to the orders, if any, passed, or to be passed, by the Hon'ble Supreme Court of India or the High Court or National Green Tribunal.

[F. No. 25/48/2014-ESZ-RE]

Dr. T. CHANDINI, Scientist 'G'

**Annexure I****Description of boundaries of proposed Eco-sensitive Zone****North**

Village Manghar Malki- Ms No. 23, 24

Village Mosare Malki – Ms No. 90, 86, 89, 82, 80, 74, 75, 73, 72, 36, 23, 109, 108, 107, 106, Village boundary of Dapoli, Karanjade Nadgaon

Village Patnoli Malki – 5, 4, 15, 2, 11, 10, 12, 25, 27, 28, 5pt, 8, 7, 32 &amp; Village boundary of Wadvali, Turmale

Village Nanoshi (Gotheghar) Malki – MS No. 101, 96, 95, 93, 88, 87, PF No. 82, 81, RF No. 57, 55, 53, 51, 50, 41, 40, 38, 37, Nalla, 16, 17, 22, 21, 23, 26, 25, 24, 8, 27, 30, 29, village boundary of Patnoli,

Village Sangurli Maliki – Village boundary of Chirvat, MS No. 74, 75,  
 Village boundary of Chirvat, MS No. 2, 1, Wadi Gaothan, MS No. 9, 81, 84, 80, 79, 78, 77, 69, 70  
 Village Chinchvan Malki – MS No. 47pt, 46, 38pt  
 Village Kishivali (Shirdhon) Malki – MS No. 33(233), 30(236), 132(333), 140(373), village boundary of Devlooli BK.

**East**

Village Posari Malki – MS No. 51pt  
 Village Turade Malki – Village boundary Posari, MS No. 42, 41, 36, 34, village boundary of Akulwadi  
 Village Akulwadi Malki – PF No. 88pt, MS No. 58, 60, 78, RF No. 73pt, MS No. 54pt

**South**

Village Apte Malki - MS No. 77pt, 78pt, 84pt, 102pt, 101pt, 87pt,  
 Patalganga River, MS No. 89pt, 90, 92pt, 118, 120pt, 119, 122, 56, 57pt, 61pt, 63pt, 60pt, village boundary of Koral  
 Village Koral Malki – RF no. 24pt, MS No. 17, 16pt, 14, 5, 4, 3  
 Village Karnala Malki – RF No. 321pt, MS No. 200  
 Village Kalhe Malki – MS No. 173pt, 170pt, 168pt, 171pt, 86pt, 152pt, 153pt, 146pt, 148pt, 145pt, 124pt, 125, 123pt,  
 111pt, 112pt, 107pt, 104pt, 105pt, 102pt, 61pt, 60pt, 57pt, 64pt, 56pt, 58pt, RF No. 59pt

**West**

Village Ransai Malki – RF No. 127pt, MS No. 43, 42, 31, 30A, 26, 27, 24D pt, 23pt, 14pt, 51pt, 53pt, village boundary of Poi,  
 Village Poi Malki – Gaothan, MS No. 2, 14, 53, 52, 43, 41, 40  
 Village Deghode Malki – Village boundary of Kanthavali, MS No. 86, 82, 83, 84, 81, 80, 73, 72, 71, 58  
 Village Veshvi Malki – MS No. 57, 56, 54, 53, 52, 51, 35, 41, 29, 30  
 Village Chirle Malki - MS No. 87, 86, 67, 66, 65, 61, 60, 58, 57, 56, 55, Road, MS NO. 51, village boundary of Vahal  
 Village Vahal Malki - village boundary of Padeghar, Aq. F. No. 436  
 Village Padeghar Malki - PF No. 45A  
 Village Kundevahal Malki - MS No. 53, 54, 52, 48, 41, Nalla

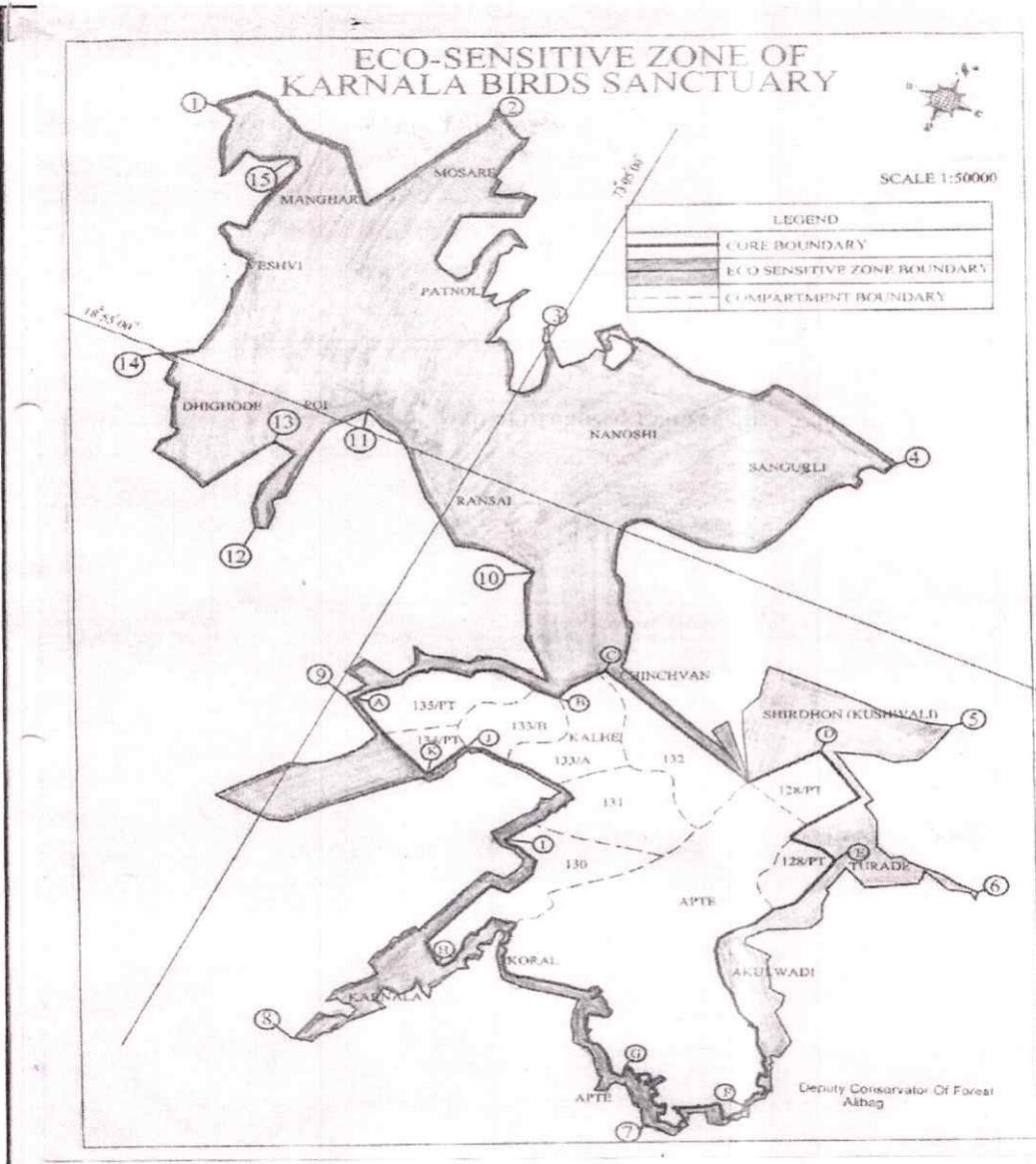
**List of villages falling within the proposed Eco-sensitive Zone**

Sr. No.	Taluka/Range	Village	Latitude	Longitude	Location Land Mark
1	Uran	Ransai	18°53'43.3"	73°05'19.1"	Z.P School Ransai
2		Veshvi	18°55'07.0"	73°03'19.8"	Z.P School Veshvi
3		Dighode	18°54'26.6"	73°02'7.00"	Bus Stop Dighode
4		Poi	18°54'13.7"	73°03'46.1"	MIDC water tank
5	Panvel	Kalhe	18°52'34.2"	73°05'46.1"	Z.P School Kalhe
6		Karnala	18°51'18.8"	73°05'5.68"	Near Hanuman Mandir
7		Koral	18°51'54.4"	73°06'40.5"	Near SakharamKaluWaghe House
8		Shirdhon (Kishiwali)	18°55'6.9"	73°06'24.0"	Near BaliramGetuKatkari House
9		Chinchwan	18°55'39.9"	73°07'37.8"	Near DattuKatodPatil House
10		Akulwadi	18°52'73.6"	73°08'8.37"	Near GovindRamgunde House
11		Posari	18°53'9.34"	73°08'8.37"	Z.P. School Posari
12		Turade	18°53'30.0"	73°09'20.2"	Near Kirana Shop
13		Apate	18°53'32.8"	73°07'8.28"	Near MahadeoMandir on Bridge
14		Nanoshi	18°56'21.8"	73°04'6.72"	Near Mango Tree at Chowk
15		Patnoli	18°57'00.0"	73°04'8.29"	Near Sarpanch House
16		Mosare	18°57'25.5"	73°04'6.89"	Near DattaMandir
17		Manghar	18°57'6.63"	73°04'4.12"	Near Ram Hanuman Mandir
18		Sangurli	18°55'59.00"	73°07'0.00"	Midale Point of village



Annexure II

Map of proposed Eco-sensitive Zone along with coordinates



## Co-ordinates of prominent points on Karnala Bird Sanctuary boundary

Point	Latitude	Longitude
A	18° 53' 20"	73° 05' 02"
B	18° 53' 58"	73° 06' 01"
C	18° 54' 00"	73° 06' 02"
D	18° 54' 01"	73° 07' 59"
E	18° 53' 31"	73° 08' 01"
F	18° 51' 58"	73° 08' 30"
G	18° 51' 40"	73° 07' 30"
H	18° 51' 59"	73° 06' 20"
I	18° 52' 40"	73° 06' 25"
J	18° 53' 40"	73° 05' 59"
K	18° 53' 00"	73° 05' 58"

## Co-ordinates of prominent points on Eco-sensitive Zone boundary

Sr. No.	Latitude	Longitude	Village
1	18° 56' 30"	73° 02' 30"	Mangar
2	18° 57' 44"	73° 04' 57"	Mosare
3	18° 57' 55"	73° 05' 30"	Mosare
4	18° 57' 54"	73° 05' 42"	Mosare
5	18° 57' 05"	73° 06' 22"	Mosare
6	18° 56' 52"	73° 06' 25"	Patnoli
7	18° 56' 15"	73° 06' 17"	Patnoli
8	18° 56' 00"	73° 05' 00"	Nanoshi
9	18° 56' 01"	73° 07' 05"	Sangurli
10	18° 56' 06"	73° 06' 05"	Sangurli
11	18° 55' 33"	73° 06' 28"	Sangurli
12	18° 55' 28"	73° 06' 36"	Sangurli
13	18° 56' 07"	73° 06' 53"	Sangurli
14	18° 54' 30"	73° 08' 25"	Shirdhon
15	18° 53' 35"	73° 09' 00"	Turade
16	18° 51' 20"	73° 08' 00"	Apte
17	18° 51' 01"	73° 05' 59"	Karnala
18	18° 53' 20"	73° 05' 01"	Ransai
19	18° 54' 30"	73° 05' 35"	Ransai
20	18° 55' 01"	73° 04' 15"	Poi
21	18° 54' 01"	73° 04' 00"	Poi
22	18° 54' 50"	73° 03' 59"	Poi
23	18° 55' 00"	73° 03' 00"	Dighode
24	18° 56' 30"	73° 03' 01"	Mangar

**Proforma of Action Taken Report: - Eco-sensitive Zone Monitoring Committee.-**

1. Number and date of meetings.
2. Minutes of the meetings: Mention main noteworthy points. Attaché minutes of the meeting on separate annexure.
3. Status of preparation of Zonal Master Plan including Tourism Master Plan.
4. Summary of cases dealt for rectification of error apparent on face of land record. Details may be attached as annexure.
5. Summary of cases scrutinized for activities covered under Environment Impact Assessment notification, 2006. Details may be attached as separate annexure.
6. Summary of case scrutinised for activities not covered under Environment Impact Assessment notification, 2006. Details may be attached as separate annexure.
7. Summary of complaints lodged under section 19 of Environment (Protection) Act, 1986.
8. Any other matter of importance.

